

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Thirty Second Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1981

Committee on PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

THIRTY-SECOND REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-second Report.

2. The Committee met on 7 December 1981 for—

- I. Examination of the Constitution (Amendment) Bill, 1981 (Amendment of article 37, etc.) by Prof. Madhu Dandavate under rule 294 (1) (a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Reconsideration of classification of the Compulsory Military Training Bill, 1981 by Shri K. P. Singh Deo.

Examination of a Constitution (Amendment) Bill

3. The Committee considered the Constitution (Amendment) Bill, 1981 (Amendment of article 37, etc.) by Prof. Madhu Dandavate and arrived at the following findings as a result of the examination of the Bill:—

Findings of the Committee

The Bill seeks to amend articles 45 and 47 of the Constitution with a view to provide in the Directive Principles of State Policy that it shall be the duty of the State to provide free education and to ensure minimum standard of nutrition to every citizen. It also seeks to make these provisions enforceable by courts.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sittings.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to 5 Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Hindu Marriage (Amendment) Bill, 1981 (Amendment of sections 4 and 13) by Dr. Vasant Kumar Pandit, (ii) the Indian Post-Office (Amendment) Bill, 1981 (Amendment of section 26) by Shri Bhogendra Jha, and (iii) the Indian Telegraph (Amendment) Bill, 1981 (Amendment of section 5) by Shri Bhogendra Jha be placed in category 'A' and the remaining 2 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

[P.T.O.]

Reconsideration of the classification of a Bill

6. The Committee then considered the request of Shri K. P. Singh Deo to reconsider their earlier decision (*vide* Twenty-third Report) and place his Bill, namely, the Compulsory Military Training Bill, 1981 in category 'A'.

7. After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

Recommendations

8. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

December 7, 1981

Agrahayana 16, 1903 (Saka)

G. LAKSHMANAN,

Chairman,

*Committee on Private Members' Bills
and Resolutions.*

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time re- commended by the Committee
1	2	3	4	5
1.	The Hindu Marriage (Amendment) Bill, 1981 (<i>Amendment of sections 4 and 13</i>) by Dr. Vasant Kumar Pandit	136 of 1981	A	2 hours
2.	The Indian Post-Office (Amendment) Bill, 1981 (<i>Amendment of section 26</i>) by Shri Bhogendra Jha	130 of 1981	A	2 hours
3.	The Indian Telegraph (Amendment) Bill, 1981 (<i>Amendment of section 5</i>) by Shri Bhogendra Jha	129 of 1981	A	2 hours
4.	The Indian Railway Board (Repeal) Bill, 1981 by Shri Bhogendra Jha	138 of 1981	B	2 hours
5.	The Universal Compulsory Primary Education Bill, 1981 by Shri Bhogendra Jha	139 of 1981	B	2 hours